
Fwd: Fwd: Comments on Draft CERC GNA Regulations 2nd Amendment 2024-Solarpack

1 message

Mukesh Kumar <mukeshkr.cea@gov.in>
To: uralsharma1995 <uralsharma1995@gmail.com>

Thu, Mar 7, 2024 at 9:29 PM

With Best Regards Mukesh Kumar Assistant Chief (Engg.) Central Electricity Regulatory Commission New Delhi - 110001 Contact- 23353503

----- Forwarded Message -----

From: Shilpa Agarwal <shilpa@cercind.gov.in>
To: Mukesh Kumar <mukeshkr.cea@gov.in>, ramakant ece <ramakant.ece@gmail.com>, Awdhesh Kumar Yadav <awdhesh@nic.in>
Sent: Thu, 07 Mar 2024 16:13:46 +0530 (IST)
Subject: Fwd: Comments on Draft CERC GNA Regulations 2nd Amendment 2024-Solarpack

----- Forwarded Message -----

From: ashish shukla <ashish.shukla@solarpack.es>
To: Harpreet Singh Pruthi <secy@cercind.gov.in>, Shilpa Agarwal <shilpa@cercind.gov.in>, Awdhesh Kumar Yadav <chiefengg@cercind.gov.in>
Cc: sajay kv <sajay.kv@solarpack.es>, sayan chakraborty <sayan.chakraborty@solarpack.es>, sonika hayaran <sonika.hayaran@solarpack.es>
Sent: Thu, 07 Mar 2024 11:29:38 +0530 (IST)
Subject: Comments on Draft CERC GNA Regulations 2nd Amendment 2024-Solarpack

Dear Sir/Ma'am,

Kindly find attached herewith Comments on Draft CERC GNA Regulations 2nd Amendment 2024 from Solarpack.

Please consider the same and request you to kindly give us an opportunity to present the same in person during public hearing.

Thanks & Regards

[cid:image001.png@01DA7082.375A86F0]
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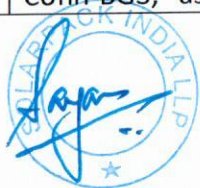
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Comments on Draft CERC GNA Regulations 2nd Amendment 2024-Solar.pdf
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Comments in Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024

Clause No.	Draft Amended Regulation	Change suggested	Rationale
Regulation 3.5	After scrutiny, the Nodal Agency shall intimate the deficiencies, if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within 18 days of the receipt of application, in order of date and time of receipt of application. The Applicant shall rectify the deficiency within one week thereafter, failing which the application shall be closed and 20% of the application fee shall be forfeited. Balance 80% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application	After scrutiny, the Nodal Agency shall intimate the deficiencies, if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within 18 days 14 days of the receipt of application, in order of date and time of receipt of application. The Applicant shall rectify the deficiency within one week 14 days thereafter, failing which the application shall be closed and 20% of the application fee shall be forfeited. Balance 80% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application.	<p>The time for intimation by the Nodal Agency of any deficiencies in the application is extended to 18 days which seems bit long. We request that may be kept as 14 days.</p> <p>Similarly, the applicant may be given 14 days to rectify deficiencies as developers may also be required to obtain data/records from various government agencies, adhering to specific procedures established by the respective departments, considering these factors, the current 7-day timeframe allocated for rectifying deficiencies may not be adequate.</p>
Regulation 5.8 vii (d)	Government Order issued by the concerned Government for allotment of the land along with possession documents for 100% of the land required for the capacity for which Connectivity is sought	May be deleted	Since the ISTS connectivity planning is on PAN India basis and Land is a state subject it can't be the eligible criteria for granting ISTS connectivity.
Regulation 8.2 (c.) of	(c) Conn-BG1, Conn-BG2 and Conn-BG3, as applicable, shall be	(c) Conn-BG1, Conn-BG2 and Conn-BG3, as applicable, shall be furnished within 1	As per the latest GNA regulations 2022, the timeline for submission of bank



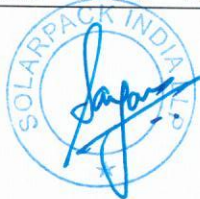
Principal Regulation	furnished within 1 (one) month of intimation of in-principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited	(one) month 60 (sixty) days of intimation of in-principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited	guarantees is 30 days from the date of intimation of the In-Principle grant of connectivity. However, the Financial Institutions/Banks have specific procedures to process and disburse the limits which takes more than 30 days and hence a longer period will be a breather for systematic appraisal at the Financial Institutions/Banks for which reason, we request you to extend the timelines for submission of guarantees from 30 to 60 days.
Regulation 11 (A) (2)	<p>An applicant which is REGS (other than Hydro generating station), ESS (excluding PSP) or Renewable power park developer to which a final grant of connectivity has been issued shall submit an Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity latest by 12 months prior to the scheduled date of commercial operation of such applicant.</p> <p>Provided that in case of REGS (other than Hydro generating station) or ESS (excluding PSP) who have been granted Connectivity under sub-clause (a) of Clause (xi) of Regulation 5.8 or are subsequently covered</p>	May be deleted	Developers are already submitting BGs to protect the interest of transmission utility. There is already a requirement of FC which is in tune to bidding guidelines. We request hon'ble Commission that this extra requirement of 10% equity release may be deleted from principal Regulation.



	under sub-clause (a) of Clause (xi) of Regulation 5.8, the scheduled date of commercial operation for the purpose of Clause (2) of Regulation 11A shall be considered as SCOD, as extended by REIA or a distribution licensee or an authorized agency on behalf of distribution licensee from time to time, subject to the condition that any extension in the timeline to release 10% equity infusion due to extension in SCOD shall not be allowed more than 12 months from the original timeline as per initial SCOD.		
Regulation 11 (A) (3)	An applicant which is REGS (other than Hydro generating station), ESS (excluding PSP) or Renewable power park developer to which a final grant of connectivity has been issued shall have to achieve the financial closure for the capacity of such Connectivity, latest by 12 months prior to the scheduled date of commercial operation of such applicant. Provided that such an applicant shall submit proof of Financial Closure of the project (with a copy of the loan sanction letter or proof of first disbursement of the loan amount) or a	An applicant which is REGS (other than Hydro generating station), ESS (excluding PSP) or Renewable power park developer to which a final grant of connectivity has been issued shall have to achieve the financial closure for the capacity of such Connectivity, latest by 12 months prior to the scheduled date of commercial operation of such applicant. Provided that such an applicant shall submit proof of Financial Closure of the project (with a copy of the loan sanction letter or proof of first disbursement of the loan amount) or a copy of board	Time extension may be allowed for achieving financial closure due to FM events which are beyond the control of developers. Provided such delay is recognised by REIA/ MNRE



	<p>copy of board resolution (if internal funding is planned for 100% of the project cost) to CTU within 15 days of achieving the financial closure:</p> <p>Provided that in case of REGS (other than Hydro generating station) or ESS (excluding PSP) who have been granted Connectivity under sub-clause (a) of Clause (xi) of Regulation 5.8 or are subsequently covered under sub-clause (a) of Clause (xi) of Regulation 5.8, the scheduled date of commercial operation for the purpose of Clause (3) of Regulation 11 A shall be considered as the SCOD, as extended by REIA or a distribution licensee or an authorized agency on behalf of distribution licensee from time to time, subject to the condition that any extension in the timeline to achieve the milestone of Financial Closure due to extension in SCOD shall not be allowed more than 12 months from the original timeline as per initial SCOD.</p>	<p>resolution (if internal funding is planned for 100% of the project cost) to CTU within 15 days of achieving the financial closure:</p> <p>Provided that in case of REGS (other than Hydro generating station) or ESS (excluding PSP) who have been granted Connectivity under sub-clause (a) of Clause (xi) of Regulation 5.8 or are subsequently covered under sub-clause (a) of Clause (xi) of Regulation 5.8, the scheduled date of commercial operation for the purpose of Clause (3) of Regulation 11 A shall be considered as the SCOD, as extended by REIA or a distribution licensee or an authorized agency on behalf of distribution licensee from time to time, subject to the condition that any extension in the timeline to achieve the milestone of Financial Closure due to extension in SCOD shall not be allowed more than 12 months from the original timeline as per initial SCOD</p>	
Regulation 11 (A) (5)	<p>In case of Applicants which have been granted Connectivity under subclause (a) of Clause (xi) of Regulation 5.8 of these regulations, and whose LoA or PPA gets</p>	<p>In case of Applicants which have been granted Connectivity under subclause (a) of Clause (xi) of Regulation 5.8 of these regulations, and whose LoA or PPA gets terminated prior to the COD of the</p>	<p>We appreciate that Hon'ble Commission has considered the conversion of connectivity from LoA to Land route in case PPA/LoA has been terminated.</p>



	<p>terminated prior to the COD of the project, for the reasons not attributable to such Applicant and in cases where LoA or PPA has been terminated by the entity and the same has also been agreed by the REIA or Distribution Licensee, such Applicant may convert the Connectivity, in full or part, granted under sub-clause (a) of Clause (xi) of Regulation 5.8 of these regulations to Connectivity under sub-clause (b) of Clause (xi) of Regulation 5.8 of these Regulations with no change in the start date of Connectivity consequent to such conversion and compliance to requirements of Clause (2) and Clause (3) of this Regulation as applicable to entities covered under subclause (b) of Clause (xi) of Regulation 5.8 of these regulations:</p>	<p>project, for the reasons not attributable to such Applicant and in cases where LoA or PPA has been terminated by the entity and the same has also been agreed by the REIA or Distribution Licensee, such Applicant may convert the Connectivity, in full or part, granted under sub-clause (a) of Clause (xi) of Regulation 5.8 of these regulations to Connectivity under sub-clause (b) of Clause (xi) of Regulation 5.8 of these Regulations. with no change in the start date of Connectivity consequent to such conversion and compliance to requirements of Clause (2) and Clause (3) of this Regulation as applicable to entities covered under subclause (b) of Clause (xi) of Regulation 5.8 of these regulations:</p> <p>Provided The applicant may also be allowed to convert / substitute LoA/PPA based connectivity with another LOA/PPA with fresh start date of connectivity.</p>	<p>However, Developer may be given liberty to change the connectivity date as well. Further, it is also requested that transfer from one LOA/PPA to another LOA/PPA may be allowed</p>
<p>Regulation 16.2 of Principal Regulation</p>	<p>16.2. Conn-BG2 and Conn-BG3 shall be returned in five equal parts over five years corresponding to the generation capacity which has been declared under commercial</p>	<p>16.2. Conn-BG2 and Conn-BG3 shall be returned immediately soon after the commissioning (SCOD) within 60 Days' time period. corresponding to the generation capacity which has been</p>	<p>New RE bidding guidelines ensures that the COD will be declared after ensuring the rated full generation of the project, this indicates the RE plants 100% installed and is generating as per its rated capacity and running. We request that</p>



	<p>operation by the Connectivity grantee.</p> <p>Provided that in case of declaration of commercial operation of part capacity by the Connectivity grantee in a financial year, total quantum of such capacity declared under commercial operation within a financial year shall be considered while returning the Conn-BG2 and Conn-BG3 at the end of the financial year</p>	<p>declared under commercial operation by the Connectivity grantee.</p> <p>Provided that in case of declaration of commercial operation of part capacity by the Connectivity grantee in a financial year, total quantum of such capacity declared under commercial operation within a financial year shall be considered while returning the Conn-BG2 and Conn-BG3 at the end of the financial year.</p>	<p>the submitted BG's shall be released within 60 Days' time after commissioning. .</p>
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